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Lamesh Kiran

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NC: 2026:KHC:32077
WP No. 20601 of 2024

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 25TH DAY OF JUNE, 2026

BEFORE

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

WRIT PETITION NO. 20601 OF 2024 (GM-RES)

BETWEEN:

1. M/S. G. M. INFINITE (DWELLING) INDIA PVT. LTD.,
A COMPANY INCORPORATED UNDER
THE PROVISION OF THE COMPANIES ACT, 1956,
HAVING REGISTERED OFFICE AT:
G. M. PEARL, NO. 06, B.T.M. LAYOUT,
1ST STAGE, 1ST PHASE,
BANGALORE-560 068,
REPRESENTED BY ITS DIRECTOR AND
AUTHORIZED SIGNATORY,
SRI. GULAM MUSTAFA.

... PETITIONER

(BY SRI. D.R. RAVISHANKAR, SENIOR ADVOCATE FOR
SRI RAKESH B BHATT., ADVOCATE)

AND:

1. STATE BANK OF INDIA LIMITED
STATE BANK BHAWAN, M.C. ROAD,
NARIMAN POINT, MUMBAI-400 021.

BRANCH OFFICE AT
STRESSED ASSETS MANAGEMENT BRANCH,
STATE BANK OF INDIA,
2ND FLOOR, OFFICE COMPLEX BUILDING,
LHO CAMPUS,
NO. 65, ST MARKS ROAD,
BENGALURU-560 001,
REPRESENTED BY ITS DIRECTOR.

... RESPONDENT

(BY SRI. V. SRINIVASA RAGHAVAN, SENIOR ADVOCATE FOR
SRI SHARAN A. KUKREJA, ADVOCATE,
SRI LOMESH KIRAN N., ADVOCATE
SMT. ABHIJNA SOMASHEKARA, ADVOCATE)

Digitally signed
by SHWETHA
RAGHAVENDRA
Location: HIGH
COURT OF
KARNATAKA



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THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO QUASH THE ORDER DTD. 30.07.2024 PASSED BY THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, BANGALORE IN CP (IB) NO. 4/(B B)/2024 ANNEXURE-J AND ETC.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

ORAL ORDER

1. The petitioner is before this Court seeking for the following reliefs:

- a. *Issue a writ in the nature of certiorari or any other writ or order to quash the order dated 30.07.2024 passed by the Hon'ble National Company Law Tribunal, Bangalore in CP (IB) No.4/(BB)/2024 Annexure-J*
- b. *Grant any other order or direction as may deem fit in the circumstances of the case.*

2. What is challenged in the present writ petition is the order dated 30.07.2024 passed by the National Company Law Tribunal in CP (IB) No.4 of 2024 produced at Annexure-J. A writ petition challenging an order passed by the National Company Law Tribunal is not maintainable before this Court, particularly when the petitioner has an efficacious





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statutory remedy by way of an appeal under Section 61 of the Insolvency and Bankruptcy Code, 2016.

3. Reserving liberty to the petitioner to avail of such remedies as are available in law, including the appropriate statutory remedy, the writ petition stands **disposed of**.

Sd/-
(SURAJ GOVINDARAJ)
JUDGE



SR
List No.: 2 SI No.: 10

TRUE COPY
S.K. Manjunath
9/7/26
Section Officer
High Court of Karnataka
Bengaluru - 560 001

- The date on which the application was made 7/7/26
- b) The date on which charges and additional Charges if any are called for
- c) The date on which charges and additional Charges if any are deposited/Paid 9/7/26
- d) The date on which the copy is ready 9/7/26
- e) The date of notifying that the copy is ready For delivery 9/7/26
- f) The date on which the applicant is required to appear on or before 13/7/26
- g) The date on which the copy is delivered to the Applicant 10/7/26
- 4) Examined by

